

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 1038 of 2019 IN
APPEAL No. 102 of 2019 &
IA No. 436 of 2019

Dated : 24th May, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

INOX Air Products Private Limited Appellant
Versus	
Maharashtra Electricity Regulatory Commission & Anr. Respondent

Counsel for the Appellant : Mr. Ashwin Ramanathan
h/f Ms. Dipali Sheth

Counsel for the Respondent(s) : Mr. S.K. Raumgta Sr. Adv.
Mr. Buddy A. Ranganadhan
Ms. Stuti Krishn for R-1
Mr. Ashish Singh
Mr. Anup Jain for R-2

ORDER

IA NO. 1038 OF 2019

(Application for transfer from Court-II to Court-1)

For the reasons set out in the application, the IA is allowed and the matter stands transferred to Court-1.

Application is disposed of.

APPEAL NO. 102 OF 2019 & IA NO. 436 OF 2019

List the stay application (IA No. 436 of 2019) for hearing on **18.07.2019**.

(Ravindra Kumar Verma)
Technical Member

tpd/mkj

(Justice Manjula Chellur)
Judicial Member